

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 20/AM14
SCHEDULED TO BE HELD ON 14.08.2013
(HELD ON 20.08.2013)
UNDER CHAIRMANSHIP OF
SHRI R. SELVAM, JOINT DGFT, IAS

Meeting No. **20/87-NC-7/2013** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ **scheduled to be held on 14.08.2013 (held on 20.08.2013)** under the Chairmanship of Shri R. Selvam, Joint DGFT, IAS Udyog Bhawan, New Delhi-110011. Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC attended the Meeting.

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

ONLINE CASES

1	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:11.09.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 03.06.2013 and 10.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

2	Case No.:1/49/87-ALC1/2012	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00420/AM13/	RLA File :07/24/040/00535/AM12/	Lic.No/Date:0710089067 19.06.2012	Defer Date:04.09.2013
	Decision: A D/L No. 46011/45/2010-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.07.2013. Comments awaited from D/o C&PC.			

3	Case No.:3/35/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00291/AM13/	RLA File :08/24/040/00118/AM13/	Lic.No/Date:0810113111 05.07.2012	Defer Date:11.09.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

4	Case No.:3/26/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00216/AM13/	RLA File :09/24/040/00178/AM13/	Lic.No/Date:0910053234 12.07.2012	Defer Date:11.09.2013
	Decision: A D/L No. 46011/106/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:4/33/87-ALC1/2012	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
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5	HQ File :01/87/050/00274/AM13/	RLA File :09/24/040/00293/AM13/	Lic.No/Date:0910053844 17.09.2012	Defer Date:11.09.2013
Decision: A D/L No. 46011/106/2011-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.				

6	Case No.:5/33/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00275/AM13/	RLA File :09/24/040/00305/AM13/	Lic.No/Date:0910053849 18.09.2012	Defer Date:11.09.2013
Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 03.06.2013 and 10.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

7	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:11.09.2013
Decision: A D/L No. 46011/22/2012-PC.II dated 28.05.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 03.06.2013 and 10.07.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.				

	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Approved
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269099	63/0- P E KNITTED NETS UV STABLISED & COLOURED	500.000	M.T	70625000.00	1250000.00 US Dollars
				Total	70,625,000.00	1,250,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39012000	HDPE GRANULE	450000.000	K.G	38,885,277.50	688,235.00 US Dollars	10,052,621.94	Value & Qty
2	39011010	LLDPE GRANULE	100000.000	K.G	8,475,000.00	150,000.00 US Dollars	2,190,957.00	Value & Qty
3	32061190	UV Master Batch	25000.000	K.G	5,650,000.00	100,000.00 US Dollars	1,630,138.00	Value & Qty
4	32061900	Colour Master Batch	25000.000	K.G	5,650,000.00	100,000.00 US Dollars	1,630,138.00	Value & Qty
				Total	58,660,277.50	1,038,235.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/21/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PE Knitted Nets UV Stablised & Coloured	1 kg	1. HDPE Granules	0.840 kg
		2. LLDPE Granules	0.186 kg
		3. UV Master Batch	0.047 kg
		4. Relevant Colour Master Batch	0.047 kg

9	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:11.09.2013
	Decision: A D/L No. 46011/130/2012-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:2/20/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00163/AM14/	RLA File :05/23/040/00277/AM13/	Lic.No/Date:0510338580 07.11.2012	Defer Date:11.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

	Case No.:4/40/87-ALC1/2012	Party Name:GRP LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Approved			
	HQ File :01/87/050/00331/AM13/	RLA File :03/94/040/00627/AM13/	Lic.No/Date:0310714644 08.11.2012	Defer Date:			
	Application: Request is for adhoc norms for following:						
	SL.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)

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I	40030000	62/0- RECLAIMED RUBBER	720.000	M.T	39750000.00	750000.00 US Dollars
				Total	39,750,000.00	750,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
I	40040000	USED RUBBER TUBES CUT INTO TWO PIECES WITHOUT VALVES	720.000	M.T	27,093,600.00	511,200.00 US Dollars	7,586,208.00	Value & Qty
				Total	27,093,600.00	511,200.00		

Decision: The Committee decided to approve the case as per comments furnished by DIPP (TSW) vide their letter No. 17/161/2013-TSW dt.19.08.2013/145. Accordingly, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaimed Rubber	720.00 MT	Used Rubber Tubes cut into two pieces without valves	720.00 MT

Note: This is subject to the firm, obtaining NOC from the Ministry of Environment & Forest.

12	Case No.:8/44/87-ALC1/2012	Party Name:WEILBURGER COATINGS (INDIA) PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00366/AM13/	RLA File :02/24/040/00150/AM13/	Lic.No/Date:0210185310 10.01.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/47/2011-PC.II dated 06.03.2013 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 26.04.2013, 04.06.2013 and 10.07.2013 (Final Reminder) giving 15 days time for submission of			

information. Reply awaited from the firm.

Case No.: 6/50/87-ALC1/2012	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00430/AM13/	RLA File :03/95/040/00634/AM13/	Lic.No/Date:0310721017 16.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39051290	62/0- POLYMERIC AQUAS DISPERSION OF VINYL ACETATE STABILISED BY EMULSIFIER OF SOLIDS CONTENT 49+/-1% (PIDIVYL ET)	100000.000	K.G	3915000.00	72500.00 US Dollars
				Total	3,915,000.00	72,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	29153200	VINYL ACETATE MONOMER	47100.000	K.G	3,108,600.00	56,520.00 US Dollars	823,779.00	Value & Qty
				Total	3,108,600.00	56,520.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2009-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polymeric Aqueous Dispersion of Vinyl Acetate stabilised By Emulsifier (Solids Content 49+/-1%) (PIDIVYLET)	1 kg	Vinyl Acetate Monomer	0.471 kg

Case No.:5/47/87-ALC1/2012	Party Name:SASA RUBBERS PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00417/AM13/	RLA File :24/24/040/00019/AM13/	Lic.No/Date:2410037977 21.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	40030000	62/0- RECLAIM RUBBER	1000.000	M.T	11500000.00	212962.96 US Dollars
				Total	11,500,000.00	212,962.96

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	40040000	Rubber Tubes Scrap (Rubber Scrap)	1090.000	M.T	10,000,000.00	185,185.00 US Dollars	0.01	Qty
				Total	10,000,000.00	185,185.00		

Decision: The Committee decided to approve the case as per comments furnished by DIPP (TSW) vide their letter No. 7/112/2013-TSW dt.19.08.2013/146. Accordingly, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Reclaim Rubber	500.00 MT	Rubber Tube Scrap (Rubber Scrap)	515.00 MT

Note: The firm has submitted NOC of Ministry of Environment & Forest on 11.07.2013 for import of 1200 MT of Rubber Scrap.

15	Case No.: 6/47/87-ALC1/2012	Party Name:SAGAR POLYMERS,(UNIT-I)	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00418/AM13/	RLA File :24/24/040/00020/AM13/	Lic.No/Date:2410038046 29.01.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/50/2013-PC.II dated 28.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

	Case No.:3/47/87-ALC1/2012		Party Name:SYNERGY POLYMERS (INDIA) PVT. LTD.		Meet No/Date:20/87-ALC1/2013 20.08.2013		Status: Approved																						
	HQ File :01/87/050/00415/AM13/		RLA File :04/24/040/00238/AM13/		Lic.No/Date:0410142960 30.01.2013		Defer Date:																						
	Application: Request is for adhoc norms for following:																												
<table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th>FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39081010</td><td>63/0- NYLON 6 (Polyamide 6) SGR 30 BLACK NYLON,NYLON 6 GF 30% BLACK RM1274.</td><td>15000.000</td><td>K.G</td><td>1953000.00</td><td>36000.00 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>1,953,000.00</td><td>36,000.00</td></tr></table>									Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	1	39081010	63/0- NYLON 6 (Polyamide 6) SGR 30 BLACK NYLON,NYLON 6 GF 30% BLACK RM1274.	15000.000	K.G	1953000.00	36000.00 US Dollars					Total	1,953,000.00	36,000.00
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																							
1	39081010	63/0- NYLON 6 (Polyamide 6) SGR 30 BLACK NYLON,NYLON 6 GF 30% BLACK RM1274.	15000.000	K.G	1953000.00	36000.00 US Dollars																							
				Total	1,953,000.00	36,000.00																							

16	Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
	1	39081090	NYLON 6 REPROCESS CHIPS.	15750.000	K.G	1,305,281.25	23,625.00 US Dollars	337,447.57	Value & Qty
				Total		1,305,281.25	23,625.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/16/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Nylon 6 (Polyamide-6) SGR 30 Black Nylon, Nylon 6 GF 30% Black RMI 1274.	1 kg	Nylon-6 Reprocessed Chips	1.0 kg

17	Case No.:1/52/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00462/AM13/	RLA File :03/94/040/00968/AM13/	Lic.No/Date:0310723866 13.02.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/03/2013-PC-II, dated 22.04.2013 was issued by D/o of C&PC to firm. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.07.2013. Comments awaited from D/o C&PC.			

Case No.: 12/1/87-ALC1/2013	Party Name:JYOTI VINYL LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00487/AM13/	RLA File :34/24/040/00262/AM13/	Lic.No/Date:3410036184 19.02.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39042190	63/0- PVC COMPOUND (NON PLASTICIZE) PVC PIPE GRADE	18000.000	K.G	800730.00	14760.00 US Dollars
				Total	800,730.00	14,760.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39042110	PVC RESIN (SUSPENSION GRADE) K VALUE 55 - 85	14040.000	K.G	698,139.00	12,636.00 US Dollars	36,313.00	Value & Qty
				Total	698,139.00	12,636.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/38/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
PVC Compound (Non Plasticized), Pipe Grade	1 kg	PVC Resin (Suspension Grade)	0.778 kg

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19	Case No.:4/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00007/AM14/	RLA File :03/94/040/01006/AM13/	Lic.No/Date:0310725682 26.02.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/03/2013-PC-II, dated 22.04.2013 was issued by D/o of C&PC to firm. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.07.2013. Comments awaited from D/o C&PC.			

20	Case No.:5/3/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00008/AM14/	RLA File :03/94/040/01007/AM13/	Lic.No/Date:0310725678 26.02.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/03/2013-PC-II, dated 22.04.2013 was issued by D/o of C&PC to firm. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.07.2013. Comments awaited from D/o C&PC.			

	Case No.:14/52/87-ALC1/2012		Party Name:KHUSHBU SALES PVT. LTD.		Meet No/Date:20/87-ALC1/2013 20.08.2013		Status: Approved	
	HQ File :01/87/050/00475/AM13/		RLA File :08/24/040/00444/AM13/		Lic.No/Date:0810119493 18.03.2013		Defer Date:	
	Application: Request is for adhoc norms for following:							
		ITCHS					FOR/FOR	FOR/FOR (in Currency of

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/EX (Rs.)	FOB/EX (in Currency of realisation)
1	39204900	63/0- Double Side PVC Coated Polyester Fabric (Weight of PVC film 220 gms/Sq.mtr and weight of Polyester Fabric 40 gms/Sq. mtr)	523000.000	Sq. meter	13640000.00	248000.00 US Dollars
				Total	13,640,000.00	248,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	60053100	Polyester Warp Knitted Fabric (40 GSM)	611910.000	Sq. meter	3,520,000.00	64,000.00 US Dollars	0.00	Qty
2	39204300	PVC FILM (110 GSM) (1) (This licence issued under para 4.7 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi) & (2) This licence is issued with 100% B.G.Condition as per para 2.20 of H.B.AM2009-14)	120813.000	K.G	8,250,000.00	150,000.00 US Dollars	0.00	Qty
				Total	11,770,000.00	214,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/43/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double Side PVC Coated Polyester Fabric (weight of PVC film 220 gm/per Sq.Mtr and weight of Polyester Fabric 40 gm/Sq. Mtr)	1 Sq. Mtr.	1. Polyester Warp Knitted Fabrics (40 GSM)	1.10 Sq. Mtr.
		2. PVC Film (110 GSM)	0.231 kg

Case No.: 1/1/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Approved
HQ File :01/87/050/00476/AM13/	RLA File :08/24/040/00452/AM13/	Lic.No/Date:0810119578 20.03.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39204900	63/0- Double side PVC coated Polyester Fabrics (weight of PVC Film 200 gms/sq.mtr and weight of Polyester Fabric 40 gms/sq.mtr)	570000.000	Sq. meter	13915000.00	253000.00 US Dollars
				Total	13,915,000.00	253,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	60053100	Polyester Warp Knitted Fabrics (40 GSM)	666900.000	Sq. meter	3,740,000.00	68,000.00 US Dollars	0.00	Qty
2	39204300	PVC FILM (100 GSM) (1)This licence issued under para 4 of HB vol.I 2009-14 for fixation of Norms by ALC New Delhi & With 100% B.G.Condition as per para 2.2 of H.B.AM2009-14)	119700.000	K.G	8,250,000.00	150,000.00 US Dollars	0.00	Qty
				Total	11,990,000.00	218,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/43/2013-PC.II dated 12.08.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Double Side PVC Coated Polyester Fabric (weight of PVC film 200 gm/per Sq. Mtr and weight of Polyester Fabric 40 gm/Sq. Mtr)	1 Sq. Mtr.	1. Polyester Warp Knitted Fabrics (40 GSM)	1.10 Sq. Mtr.
		2. PVC Film (110 GSM)	0.210 kg

23	Case No.: 25/7/87-ALC1/2013	Party Name:PLATINIUM TIE-UP PVT. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00037/AM14/	RLA File :08/24/040/00448/AM13/	Lic.No/Date:0810119577 20.03.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/46/2013-PC.II dated 28.06.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

24	Case No.: 7/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00019/AM14/	RLA File :03/94/040/01119/AM13/	Lic.No/Date:0310729069 21.03.2013	Defer Date:18.09.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. The Committee observed that the firm was granted time for submission of information in response to their e-mail dated 13.06.2013 whereby they requested to put hold their cases till 2 ITC HS Codes amended by RLA. Requisite information is still awaited from the			

firm.

25	Case No.:8/7/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00020/AM14/	RLA File :03/94/040/01126/AM13/	Lic.No/Date:0310729860 28.03.2013	Defer Date:18.09.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. The Committee observed that the firm was granted time for submission of information in response to their e-mail dated 13.06.2013 whereby they requested to put hold their cases till 2 ITC HS Codes amended by RLA. Requisite information is still awaited from the firm.			

26	Case No.:1/7/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00013/AM14/	RLA File :08/24/040/00471/AM13/	Lic.No/Date:0810119904 02.04.2013	Defer Date:04.09.2013
	Decision: A D/L No. 46011/43/2013-PC-II, dated 28.05.2013 was issued by D/o of C&PC to firm. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 08.07.2013. Comments awaited from D/o C&PC.			

27	Case No.:5/9/87-ALC1/2013	Party Name:BALKRISHNA INDUSTRIES LIMITED,	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00050/AM14/	RLA File :03/94/040/00001/AM14/	Lic.No/Date:0310730226 03.04.2013	Defer Date:18.09.2013
	Decision: A copy of application was forwarded to DIPP on 09.05.2013. Comments awaited from DIPP. The Committee observed that the firm was granted time for submission of information in response to their e-mail dated 13.06.2013 whereby they requested to put hold their cases till 2 ITC HS Codes amended by RLA. Requisite information is still awaited from the			

firm.

28	Case No.:33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/1/2008-PC.II dated 04.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

29	Case No.:2/10/87-ALC1/2013	Party Name:RUCHI ORGANICS LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00063/AM14/	RLA File :06/24/040/00004/AM14/	Lic.No/Date:0610031864 07.05.2013	Defer Date:11.09.2013
	Decision: A D/L No. 46011/54/2013-PC.II dated 08.07.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 30.07.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

30	Case No.:8/17/87-ALC1/2013	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00115/AM14/	RLA File :03/94/040/00081/AM14/	Lic.No/Date:0310733797 09.05.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 30.07.2013. Comments awaited from D/o C&PC.			

31	Case No.:23/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00130/AM14/	RLA File :30/24/040/00005/AM14/	Lic.No/Date:3010094323 03.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 30.07.2013. Comments awaited from DIPP.			

32	Case No.: 24/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00131/AM14/	RLA File :30/24/040/00008/AM14/	Lic.No/Date:3010094324 03.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 30.07.2013. Comments awaited from DIPP.			

33	Case No.: 25/17/87-ALC1/2013	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00132/AM14/	RLA File :30/24/040/00009/AM14/	Lic.No/Date:3010094325 03.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to DIPP on 30.07.2013. Comments awaited from DIPP.			

34	Case No.: 3/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00110/AM14/	RLA File :02/24/040/00028/AM14/	Lic.No/Date:0210190491 10.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.07.2013. Comments awaited from D/o C&PC.			

35	Case No.: 4/17/87-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00111/AM14/	RLA File :02/24/040/00029/AM14/	Lic.No/Date:0210190498 10.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.07.2013. Comments awaited from D/o C&PC.			

	Case No.: 10/17/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:20/87-ALC1/2013	Status: Deferred
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36			20.08.2013	
	HQ File :01/87/050/00117/AM14/	RLA File :03/95/040/00144/AM14/	Lic.No/Date:0310737118 10.06.2013	Defer Date:04.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 24.07.2013. Comments awaited from D/o C&PC.			

37	Case No.:22/17/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00129/AM14/	RLA File :08/24/040/00097/AM14/	Lic.No/Date:0810121914 13.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

38	Case No.:2/17/87-ALC1/2013	Party Name:PHOENIX CONVEYOR BELT INDIA PRIVATE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00109/AM14/	RLA File :02/24/040/00026/AM14/	Lic.No/Date:0210190724 14.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to DIPP on 23.07.2013. Comments awaited from DIPP.			

39	Case No.:5/17/87-ALC1/2013	Party Name:KUSHAL KR.ROYCHOWDHURY	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00112/AM14/	RLA File :02/24/040/00034/AM14/	Lic.No/Date:0210190763 17.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

40	Case No.:12/17/87-ALC1/2013	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00119/AM14/	RLA File :05/24/040/00080/AM14/	Lic.No/Date:0510357437 18.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

41	Case No.:13/17/87-ALC1/2013	Party Name:PRECISION MOULDS AND DIES	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00120/AM14/	RLA File :05/24/040/00095/AM14/	Lic.No/Date:0510357849 21.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

42	Case No.:11/17/87-ALC1/2013	Party Name:ARJAN IMPEX PVT.LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00118/AM14/	RLA File :05/23/040/00111/AM14/	Lic.No/Date:0510357979 25.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to DIPP on 30.07.2013. Comments awaited from DIPP.			

43	Case No.:15/17/87-ALC1/2013	Party Name:PRECISION MOULDS & DIES PVT LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00122/AM14/	RLA File :05/24/040/00105/AM14/	Lic.No/Date:0510358109 26.06.2013	Defer Date:11.09.2013

Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.

44	Case No.: 14/17/87-ALC1/2013	Party Name:SPERRY PLAST LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00121/AM14/	RLA File :05/24/040/00101/AM14/	Lic.No/Date:0510358222 27.06.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

45	Case No.: 16/17/87-ALC1/2013	Party Name:SWASTIK POLYMERS	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00123/AM14/	RLA File :05/24/040/00109/AM14/	Lic.No/Date:0510358422 01.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

46	Case No.: 27/17/87-ALC1/2013	Party Name:KHUSHBU SALES PVT. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00134/AM14/	RLA File :08/24/040/00129/AM14/	Lic.No/Date:0810122410 01.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

47	Case No.: 29/17/87-ALC1/2013	Party Name:VISION PRODUCTS (P) LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00136/AM14/	RLA File :34/24/040/00049/AM14/	Lic.No/Date:3410037279 01.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

48	Case No.: 26/17/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00133/AM14/	RLA File :08/24/040/00123/AM14/	Lic.No/Date:0810122483 02.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

49	Case No.: 30/17/87-ALC1/2013	Party Name:CH COMPONENT PVT. LTD.,	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00137/AM14/	RLA File :05/23/040/00126/AM14/	Lic.No/Date:0510358460 02.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

50	Case No.: 32/17/87-ALC1/2013	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00139/AM14/	RLA File :34/24/040/00068/AM14/	Lic.No/Date:3410037332 03.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

51	Case No.: 31/17/87-ALC1/2013	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00138/AM14/	RLA File :05/24/040/00117/AM14/	Lic.No/Date:0510359123 08.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

52	Case No.: 28/17/87-ALC1/2013	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00135/AM14/	RLA File :05/24/040/00106/AM14/	Lic.No/Date:0510359230 09.07.2013	Defer Date:11.09.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 23.07.2013. Comments awaited from D/o C&PC.			

53	Case No.: 1/20/87-ALC1/2013	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00162/AM14/	RLA File :09/24/040/00161/AM14/	Lic.No/Date:0910057004 02.08.2013	Defer Date:18.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

54	Case No.: 3/20/87-ALC1/2013	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:20/87-ALC1/2013 20.08.2013	Status: Deferred
	HQ File :01/87/050/00164/AM14/	RLA File :08/24/040/00201/AM14/	Lic.No/Date:0810123499 05.08.2013	Defer Date:18.09.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
